

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-717(ND)/2019

IN THE MATTER OF:

M/s Oriental Bank of Commerce

vs

M/s Sidhartha Buildhome Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 25.04.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Mr. Sabhay Choudhary, Adv. proxy


For the Corporate Debtor


: Mr. Prateek Gupta, Adv.

ORDER

Learned counsel for the petitioner is present. Upon notice corporate debtor is being represented by Mr. Prateek Gupta, Advocate who seeks time to file reply. Let the reply be filed within 10 days from today, with a copy in advance to be made available to the learned counsel for the petitioner.

Post the matter on 22.05.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar